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SHRI H. C. MATHUR: But, is the hon. Minister aware that even some of the State Governments, and certain Government Departments, accept the coal at rate lower than the control rate?

SHRI K. C. REDDY: No. I am aware of certain State Governments which have been obliged to pay a higher price than perhaps the price at which they can obtain.

12 Noon

MR. CHAIRMAN: Question Hour is over.

WRITTEN ANSWERS TO QUESTIONS

DEVELOPMENT OF AUTOMOBILE INDUSTRY

- *394. SHRI LALCHAND HIRA-CHAND DOSHI: Will the Minister for COMMERCE AND INDUSTRY be pleased to state:
- (a) whether any recommendations have been made by the Government of India to the State Governments to encourage the development of automobile industry by reducing taxes on motor vehicles, and making purchases from indigenous manufacturers; and
- (b) whether any proposal for the reduction of the duty on petrol is under consideration?

THE MINISTER FOR COMMERCE (SHRI D. P. KARMARKAR): (a) The Tariff Commission in their report on the automobile industry had, inter alia, observed that the recommendations of the Motor Vehicles Taxation Enquiry Committee on the taxation of commercial vehicles by State Governments should be implemented as early as possible. Government have requested all State Governments to give this matter their earnest consideration. As for purchases of motor vehicles, all State Governments have been requested to meet

their entire requirements from the approved manufacturers.

(b) No, Sir.

CONSTRUCTION OF AN AERODROME AT VASCODEGAMA

- ◆397. SHRI GOVINDA REDDY: WilT the PRIME MINISTER be pleased to state:
- (a) whether it is fact that the Portuguese authorities are construct ing an aerodome at Mormugoa (Vascodegama) in Portuguese settle ment in India; and
- (b) if so, whether Government have ascertained from the Portuguese au thorities the purpose for which the aerodrome is being constructed?

THE DEPUTY MINISTER FOR EXTERNAL AFFAIRS (SHRI ANIL K. CHANDA): (a) Yes.

(b) The Government of India have made no such enquiry from the Portuguese authorities.

IMPORT OF PEARL BARLEY

- *399. SHRI J. V. K. VALLABHA-RAO: Will the Minister for COMMERCE AND INDUSTRY be pleased to state:
- (a) whether licences for the im port of Pearl Barley have been refused to quota holders in Madras during this year;
- (b) if so, whether Government have received any representation from the J Madras Kirana merchants association *a* this regard; and
- (c) if the answer to part (b) above be in the affirmative what action has been taken by Government on those representations?

The MINISTER FOR COMMERCE (Shri D. P. Karmarkar): (a) No, Sir. Quota holders under Serial No. 12(b)/V of the Import Trade

Control Schedule are given licences for the import of Pearl Barley into India. Presumably the hon. Member refers to quota holders under .Serial No. 78-79/IV. According to the present policy Pearl Barley is not allowed to be imported against Serial No. 78-79/IV.

- (b) Yes.
- (c) It has been announced recently that additional licences equal to 25 per cent, of the face value of the quota licences on soft currency areas against Serial No. 12(b)/V will be granted for imports of Pearl Barley alone.

SALE OF *Khadi Hundies* during ensuing Gandhi Jayanti Week

- •401. SHRI GOVINDA REDDY: Will the Minister for COMMERCE AND INDUSTRY be pleased to state:
- (a) whether Government have approved of a scheme for the printing and issue of *Khadi Hundies* the sale of which is scheduled to start during the ensuing Gandhi Jayanti week; and
- (b) if so, what are the particulars of the scheme?

THE MINISTER FOR COMMERCE (SHRI D. P. KARMARKAR): (a) Yes, Sir.

(b) A statement is laid on the Ta-Me of the House.

STATEMENT

Sale of Khadi Hundies It is proposed to sell khadi hundies totalling at least one crore of rupees to celebrate the Gandhi Jayanti, commencing on 2nd October 1954. These hundies will be issued in denominations of Rs. 2, Rs. 5. Rs. 10, Rs. 25, Rs. 50 and Rs. IOO each. The sales will commence on 2nd October 1954. The purchaser will be entitled to buy khadi of equivalent value at any time upto 31st March 1955. The sale which is being organised on a nation-wide scale will be entrusted to State Governments,

State *Khadi* and Village Industries Boards, post offices, khadi institutions, social organisations and prominent persons interested in khadi work.

VISITING MISSION OF THE U. N. TRUSTEESHIP COUNCIL

- *405. SHRI GOVINDA REDDY: Will the PRIME MINISTER be pleased to state:
- (a) whether India has accepted the invitation to be a member of the visiting Mission of the U. N. Trusteeship Council;
- (b) if so, what is the duration of this Mission and which are the countries to be visited by it; and
- (c) what are the functions and powers of the Mission?

THE DEPUTY MINISTER FOR EXTERNAL AFFAIRS (SHRI ANIL K. CHANDA): (a) Yes.

- (b) For a period of about 4 months. The Mission will visit Raunda-Urundi, Tanganyika and Somaliland under Italian administration.
- (c) The functions and powers of the visiting Mission are: —
- (i) To investigate and to report on the steps taken in the three Trust Territories to be visited towards the realisation of the objectives set forth in article 76 (b) of the Charter;
- (ii) to give attention to the issues raised in connection with the annual reports on the administration of the three Trust Territories concerned, in petitions received by the Council relating to these territories, in the reports of the previous visiting Missions to Trust Territories in East Africa and in the observations of the administering authorities on those reports;
- (iii) to receive petitions and to investigate on the spot, after consultation with the local representative of